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LOK SABHA

Tuesday, 6th December, 1955

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

ARTICLES OF AGREEMENT OF INTERNATIONAL FINANCE CORPORATION AND EXPLANATORY MEMORANDUM

The Parliamentary Secretary to the Minister of Finance (Shri B. E. Bhagat): On behalf of the Minister of Finance, I beg to lay on the Table a copy of the Articles of Agreement of the International Finance Corporation and Explanatory Memorandum as approved for submission to Governments by the Executive Directors of the International Bank for Reconstruction and development. [Placed in Library. See No. S-429/55]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S. R. O. 3441, dated the 9th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S. R. O. 3310, dated the 28th October, 1954. [Placed in Library. See No. S-430/55]

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ORDER UNDER INDUSTRIAL (DEVELOPMENT AND REGULATION) ACT

Dr. P. S. Deshmukh: Sir, I beg to lay on the Table a copy of the Ministry of Food and Agriculture Order No. F. 29/11/55-SV, dated the 12th October, 1955, in pursuance of an assurance given on the 5th May, 1953 during the discussion on the Industrial (Development and Regulation) Amendment Bill, 1953. [See Appendix III, annexure No. 77]

NOTIFICATION UNDER INDUSTRIAL FINANCE CORPORATION ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under subsection (3) of Section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Notification No. 19/55 dated the 17th November, 1955, making certain further amendments in the General Regulations of the Industrial Finance Corporation of India. [Placed in Library. See No. S-432/55]

RULES COMMITTEE

FIRST REPORT

Shri M. A. Ayyangar (Triupati): I beg to lay on the Table under sub-rule (1) of rule 306 of the Rules of Procedure, a copy of the First Report of the Rules Committee.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIRST REPORT

Shri M. A. Ayyangar (Triupati): I beg to present the Forty-first Report

[Shri M. A. Ayyangar]
of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE
TWENTY-NINTH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Twenty-ninth Report of the Business Advisory Committee.

BUSINESS OF THE HOUSE

Mr. Speaker: The House will now resume.....

Shri Kamath (Hoshangabad): Before you proceed to the business, may I make a submission in regard to the business itself?

Mr. Speaker: First, let the business be before the House.

The House will now resume further clause by clause consideration of clauses 8 to 10 of the Citizenship Bill. Out of the 5 hours allotted for the clause by clause consideration, 3 hours and 12 minutes have already been availed of, and 1 hour and 48 minutes now remain. One hour has been allotted for the third reading. This would mean that the Bill will be disposed of by about 3 P.M.

Thereafter, the House will take up the Insurance (Amendment) Bill, 1955, for which 5 hours have been allotted. As recommended by the Business Advisory Committee at its sitting held yesterday, the House will sit till 6 P.M. today. So, the discussion on the Insurance (Amendment) Bill will continue up to 6 P.M.

Shri Kamath: Conscious as I am of your never-failing anxiety to secure that hon. Members are not placed at a disadvantage when Bills come up for discussion here, I am constrained to lodge a protest against the order of business as it appears today. The second Bill, or rather the third item as in the Order Paper is the Insurance (Amendment) Bill. Till yesterday, so far as I am aware, the National Volunteer Force Bill was in the agenda. And

I am speaking for myself and for many of my friends here on this side of the House when I say that we are not prepared for the Insurance (Amendment) Bill today. I would request you to see that the same order as obtained yesterday or the status quo is restored, that is the National Volunteer Force Bill is taken up today and the Insurance (Amendment) Bill is taken up tomorrow, because we are not prepared for the discussion of the latter Bill today. Till yesterday, only the National Volunteer Force Bill was in the agenda after the Citizenship Bill. So, we were prepared only for the Citizenship Bill and the National Volunteer Force Bill. It would be impossible for us to prepare for a number of Bills at the same time. For the Treasury Benches it is easy to prepare for so many Bills, because there are so many Ministers. But for each of us here on this side of the House, and also for the Members on the other side, it is difficult to prepare for many Bills at the same time. Since only the National Volunteer Force Bill was on the agenda, we were not prepared for the Insurance (Amendment) Bill.

Shri Feroze Gandhi (Pratapgarh Distt.-West cum Rae Bareilly Distt.—East): What is your suggestion?

Shri Kamath: The National Volunteer Force Bill should be brought back on the agenda.

Mr. Speaker: I think there is force in what the hon. Member has said. But sometimes situations arise, and it becomes difficult to stick to the programme; and there has to be some change in the programme because certain Bills are there which have to be put through within a certain specific time. At present, all I can say is that I shall send for the hon. Minister of Parliamentary Affairs and request him to read what the hon. Member has just said and what has gone into the proceedings.

Shri Feroze Gandhi: This will be a very confusing position, because we would not know.....